

## **The Goa Tax on Infrastructure (Amendment) Bill, 2022**

(Bill No. 14 of 2022)

A

Bill

*further to amend the Goa tax on Infrastructure Act, 2009 (Goa Act 20 of 2009).*

BE it enacted by the Legislative Assembly of Goa in the Seventy-third Year of the Republic of India as follows:—

**1. Short title and commencement.**— (1) This Act may be called the Goa Tax on Infrastructure (Amendment) Act, 2022.

(2) It shall come into force at once.

**2. Amendment of section 7.**— For section 7 of the Goa Tax on Infrastructure, 2009 (Goa Act 20 of 2009) (hereinafter referred as ‘Principal Act’), the following section shall be substituted, namely:—

“7.— Whoever contravenes the provisions of this Act shall, on conviction, be liable to pay a fine, twice the amount of tax or service charge payable under this Act.”

**3. Amendment of section 9.**— In section 9 of the principal Act, in sub-section (3) after the expression “resulting in any addition or deletion of building area”, the expression “resulting in any addition or deletion of building area, or in case of withdrawal of the building project ,” shall be substituted.

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The Bill has been passed by the Legislative  
Assembly of the State of Goa on 22nd July, 2022.

Dated

Speaker

I assent to this Bill.

Dated

Governor



LEGISLATIVE ASSEMBLY OF THE STATE OF GOA

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(As Passed by the Legislative Assembly of the State of Goa)

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**GOA LEGISLATURE SECRETARIAT,  
ASSEMBLY HALL, PORVORIM, GOA  
JULY, 2022**

